

(20)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.376 OF 2003
IN
O.A. No.2253 OF 2001

New Delhi, this the 6th day of November, 2003

HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER
HON'BLE SHRI BHARAT BHUSHAN, JUDICIAL MEMBER

Shri Ram Krishna
S/o Shri Ganshyam Dass
R/o AH-50, Shalimar Bagh,
Delhi-110052.

....Petitioner

(By Advocate : Shri S.K. Gupta)

Versus

1. Smt. Shailja Chandra
Chief Secretary,
Govt. of NCT of Delhi,
Delhi Secretariat,
Players Bhawan, I.P. Estate,
New Delhi-110002.

2. Shri K.K. Verma,
Engineer-in-Chief,
Public Works Department,
Curzon Road,
New Delhi.

3. Shri C.M. Sharma,
Controller of Accounts,
Principal Accounts Office,
Vikas Bhawan,
I.P. Estate,
New Delhi-110002.

....Respondents

ORDER (ORAL)

SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER :-

Heard Shri S.K. Gupta, learned counsel of the petitioner.

2. This Contempt Petition has been filed by the petitioner stating that the order dated 9.7.2002 in OA 2253/2001 has not been complied with by the respondents. This Tribunal had ordered as follows:-

Shri S.K. Gupta

(2)

"16. In this view of the matter and having regard to the reasons recorded above, the OA is allowed. The respondents are directed to pay to the applicant simple interest at the rate of 10% on the delayed payment of commutation of pension and gratuity in accordance with rules. Respondents are further directed to pay interest on GPF till its actual payment to the applicant at the aforesated rate. These directions shall be complied with within a period of three months from the date of receipt of a copy of this order. No costs."

3. The learned counsel states that the petitioner made a representation on 12.11.2002 after receipt of a copy of the order seeking implementation of the Tribunal's order. The learned counsel states that in spite of clear direction of payment of interest at the rate of 10% and having made representation seeking implementation, no action has been taken by the respondents/contemnors.

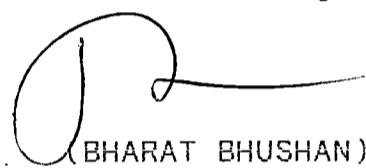
4. After hearing the learned counsel of the petitioner and after considering the materials available on record, we consider it appropriate to dispose of this Contempt Petition at this stage even without issuing notice to the respondents with the following directions:-

(i) The petitioner is directed to make a fresh representation stating as to what could be the amount of interest as per his calculation. This representation should be made to respondent No.2 with a copy thereof to respondent no.3 within a period of two weeks from today alongwith a copy of this order; and

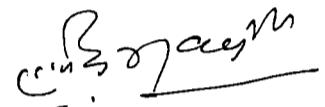
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(ii) In case the representation as aforesaid is made, the respondent no.2 is directed to dispose of the same by passing a speaking order under intimation to the petitioner within a period of two months from the date of receipt of a copy of the representation from the petitioner.

5. In view of the directions in the preceding paragraph, this Contempt Petition is disposed of at the admission stage itself.



(BHARAT BHUSHAN)
JUDICIAL MEMBER



(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

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